in "The Hindustan Times" dated 2 May, 1990 wherein it hasw been stated tht 1800 detonators were found/seized in an air beg which was in turn wrapped in a showl in a DTC bus at ISBT on 1 May, 1990;

(b) if so, the details thereof;

(c) whether any anrrest has since been made; and

(d) the progress made in the investigation of the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) and (d). On 1 May, 1990, an official of the DTC informed the anti-sabotage checking team of the Delhi Police at the ISBT that an unclaimed bag was lying in a DTC bus. On checking, 1800 detonators (300 electric and 1500 ordinary) made by the Tamil Nadu Industrial Explosive Ltd. were found in the bag which were seized. A case u/s 4/5 Explosive Substance Act was registered at Police Station Kashmere Gate. No arrest has been made.

## Assistance for New Scheme to Increase Cargo Handling Capacity of Ports in Gujarat

10349. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of SUFACE TRANSPORT be pleased to state:

(a) whether Government of Gujarat has prepared a new package plan/scheme to increase the cargo handling capacity of ports in Gujarat;

(b) if so, whether the scheme has also been forwarded to Union Government for financial help and acceptance; and

(c) if so, the reaction of Union Govern-

ment thereto including the help proposed to be provided therefor?

THE MINISTER OF SURFACE TRANS-PORT (SHRI K.P. UNNIKRISHNAN): (a) and (b). The Government of Gujarat sent to the Union Government the broad outlines of their projections for development of Bedi, Hazira and Dehej Ports in October, 1989. However, no financial assistance from Union Government has been sought for this purpose.

(c) The Eighth Five Year Plan and the quantum of Central assistance for development of minor ports have not yet been finalised.

## Exemption of Income Tax to contribution Under Jawahar Rozgar Yojana

10350. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of AGRI-CULTURE be pleased to state:

(a) whether Gujarat Government has urged the Union Government for granting income tax exemption to the donations/ contributions received under Jawahar Rozgar Yojana;

(b) if so, whether the donation/contributions received by the Panchayats under the Jawahar Rozgar Yojana are proposed to be exempted from the provisions of Income Tax Act; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRICUL-TURE (SHRI UPENDRA NATH VERMA): (a) Yes, Sir.

(b) and (c). There are already provisions in Income Tax Act for granting tax